

those cases are brought to our notice, we shall examine them.

Shri K. N. Pande: Is it a fact that these management councils have not succeeded to the extent it was expected, because of the fact that the managements are not taking the workers into confidence and also because there are so many unions in one factory and the question of representation comes in?

Shri D. Sanjivayya: No. So far as the latter part of the question is concerned, the representative union alone will be asked to send its representatives to the Joint Management Council. With regard to the other thing, I have already said that the managements have been resisting it.

Dr. Ranen Sen: The idea of Joint Management Councils was first mooted in 1957 in the Tripartite Labour Conference. Then it was decided that only workers' representatives will be taken in these Joint Management Councils irrespective of union affiliation. May I know what is the reason to change that decision into taking representatives from only the most representative unions in the Joint Management Councils?

Shri D. Sanjivayya: I am not sure whether such a decision was taken in the Indian Labour Conference. But looking into the papers which are with me I find that only the most representative union will be given representation.

Indo-Ceylon Pact

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- *1124. { **Shrimati Renuka Barkataki:**
Shri Ram Harkh Yadav:
Shri Vishwa Nath Pandey:
Shri Murl Manohar:
Shri Madhu Limaye:
Shri Kishen Pattnayak:
Shri R. S. Pandey:
Shri Rameshwar Tantia:
Shri Yashpal Singh:
Shri Bhagwat Jha Azad:
Shri Koya:

- { **Shri Kindar Lal:**
Shri Brij Basj Lal:
Shri Shree Narayan Das:
Shri Kanakasabai:
Shri Prakash Vir Shastri:
Shri Hukam Chand Kachhavalya:
Shri Bade:
Shri D. C. Sharma:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that certain proposals to modify the Indo-Ceylon Pact on stateless persons of Indian origin are now being considered by Government; and

(b) if so, the nature of these proposals and when a decision is likely to be taken on them?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) No, Sir.

(b) Does not arise.

Shrimati Renuka Barkataki: May I know whether the Government of Ceylon has made any proposal suggesting that the 15-year period for repatriation of 5,25,000 persons of Indian origin accepted at the time of the Indo-Ceylon Agreement should be scaled down and the phases of repatriation made more rapid than originally agreed upon; if so, what is the new time limit proposed?

Shri Dinesh Singh: No, Sir; they have not made any such proposal.

Shri Vidya Charan Shukla: Has the attention of the Government been invited to the Press report that the Prime Minister of Ceylon is seeking a meeting on summit with the Indian Prime Minister to further discuss the agreement with Ceylon Indians and may I know whether they have received any formal communication from the Prime Minister of Ceylon in that respect?

Shri Dinesh Singh: We have seen Press reports, but no formal communication has been received.

श्री रामेश्वर टांटिया : क्या सीलोन की वर्तमान सरकार के भारतीयों के प्रति रुख में कोई परिवर्तन हुआ है या उस का रुख पहले की सरकार की तरह ही है ?

श्री विनेश सिंह : इस वक्त कहना मुश्किल है कि कोई परिवर्तन हुआ है या नहीं । उनसे बातें हों, तो पता चले ।

श्री प्रकाशवीर शास्त्री : मैं यह जानना चाहता हूँ कि लंका के नये प्रधान मन्त्री मन्त्रोदय ने हमारे वर्तमान प्रधान मन्त्री जी से मिलने का जो प्रस्ताव लंका की पार्लियामेंट में रखा था, क्या हमारे उच्चायुक्त ने उनसे मिल कर इस सम्बन्ध में यह जानने का प्रयत्न किया है कि वह किन किन विषयों पर हमारे प्रधान मन्त्री जी से बात करना चाहते हैं, यदि हाँ, तो क्या वह सूचना हमारे हाई कमिश्नर के द्वारा प्रधान मन्त्री जी को किसी तरह से प्राप्त हुई है ?

अध्यक्ष महोदय : वह सवाल दूसरा है ।

श्री प्रकाशवीर शास्त्री : लंका के प्रधान मन्त्री ने पार्लियामेंट में भारतीयों के सम्बन्ध में जो बयान दिया है, मैं उसके सम्बन्ध में पूछ रहा हूँ ।

अध्यक्ष महोदय : माननीय सदस्य ने प्रधान मन्त्रियों की मुलाकात का हवाला दिया है । अगर वह एपीमेंट में माडिफिकेशन के सम्बन्ध में कुछ पूछना चाहते हैं, तो पूछें ।

श्री प्रकाशवीर शास्त्री : लंका के नये प्रधान मन्त्री पुराने करार में कुछ सुधार चाहते हैं और उस सम्बन्ध में उन्होंने पार्लियामेंट में बयान दिया है ।

अध्यक्ष महोदय : मिनिस्टर साहब कहते हैं कि उनको कोई इत्तिला नहीं है ।

श्री प्रकाशवीर शास्त्री : उन्होंने पार्लियामेंट में बयान दिया है । हमारा प्रतिनिधि वहाँ भठा हुआ है । क्या उसने यह जानने का प्रयत्न

किया है कि वह किन विषयों पर नये सिरे से बातचीत करना चाहते हैं ?

श्री विनेश सिंह : अभी मैंने प्रश्न किया है कि हमने अखबारों में देखा है कि लंका के प्रधान मन्त्री ने यह जिक्र किया है कि इस बारे में जो बातें तय हुई थीं, वह हमारे प्रधान मन्त्री जी से मिल कर उनके सम्बन्ध में और बातें करेंगे । क्या क्या खास बातें वह उठावेंगे, इसका अभी सवाल नहीं उठा है ।

श्री प्रकाशवीर शास्त्री : क्या हमारे हाई कमिश्नर ने कुछ सूचना दी है ?

श्री विनेश सिंह : उन्होंने अपनी पार्लियामेंट में इसका जिक्र किया है ।

अध्यक्ष महोदय : क्या डिप्लोमेटिक चैनल से कोई खबर मिली है ?

श्री विनेश सिंह : अभी कोई खबर नहीं आई है ।

श्री यशपाल सिंह : हमारे प्रधान मन्त्री जनवरी में लंका जाने वाले थे, लेकिन वह प्रोग्राम मुलतवी हो गया । जो हमारे शरणार्थी भाई बीच में लटक गए हैं, क्या उनको आश्वामन दिया गया है कि यह मसला तय किया जायेगा ? जो नई चेंजिज होगी, क्या वे आफिशल लेवल पर होंगी या प्रधान मन्त्रियों के बीच में होंगी ?

श्री विनेश सिंह : अभी तो कोई चेंजिज का सवाल नहीं उठता है ।

श्री यशपाल सिंह : क्या डिप्लेस्ड पर्सन्स के बारे में कोई बात हो रही है ?

अध्यक्ष महोदय : जवाब दे दिया गया है ।

Shri Hem Barua : May I know if the attention of Government has been drawn to newspaper reports, particularly in Ceylonese newspapers, to the effect that our Prime Minister has made an appeal to the new Cey-

lonese Prime Minister to implement the Indo-Ceylon Pact on the ground that if he does not, then it would be difficult for our Prime Minister to convince the Indian Parliament? If so, may I know why instead of depending on the merit of the Pact itself, if those reports in the Ceylonese papers are correct, our Prime Minister is trying to make the Indian Parliament a scapegoat?

Shri Dinesh Singh: The Prime Minister has not written anything in this connection.

श्री भागवत झा आजाद : चूँकि इस करारनामे से जिन व्यक्तियों का सम्बन्ध है, उनमें से अधिकांश की ओर से इसके बारे में में असहमति प्रकट हो रही है और इस करारनामे के अन्तर्गत दोनों देशों के अधिकारियों की जो संयुक्त बैठक होने वाली थी इमको कार्यान्वित करने के लिए, चूँकि वह बैठक अभी तक नहीं हो पाई है, तो क्या यह इस बात का परिचायक नहीं है कि इस करारनामे में आवश्यक सुधार की आवश्यकता दिखाई देती है और इस पर बल दिया जाता है ?

श्री विनेश सिंह : वह बैठक हुई और मैंने उसका विवरण सदन में दिया ।

श्री भागवत झा आजाद: अध्यक्ष महोदय, यह जवाब तो ठीक नहीं है। अगर हम इस बारे में जोर डालते हैं, तो आप कहते हैं कि हम प्रश्न-काल में बहस करते हैं। हम बहस नहीं करना चाहते हैं, लेकिन अगर मन्त्री महोदय या उपमन्त्री महोदय अच्छी तरह से पं. कर सवालों का जवाब दें, तो ठीक हो, वरना इस तरह से सिर्फ हम को गुमराह करने के लिए जो जवाब दे दिये जाते हैं, हम उनको बदामित करने के लिए तैयार नहीं हैं ।

Shri Ranga: May we be assured that in the light of all the comments and reactions that have taken place after the earlier agreement was reached, Government would take note of all that has happened in this coun-

try and of the comments that have been made and try to keep in touch with leaders of public opinion, specially in the south from where large numbers of them had gone to Ceylon, before they have further discussions with the Ceylonese Government or the Ceylonese Prime Minister?

Shri Dinesh Singh: The Government certainly keep in view the opinions expressed in this House or elsewhere in the country. As you are aware, Sir, the Government has associated in these talks representatives of the State Government of Madras and is alive to the public opinion. May I, with your permission, mention something which the hon. Member, Shri Bhagwat Jha Azad, had earlier mentioned? It is not our intention to mislead hon. Members. I was only trying to correct his impression by saying that talks had taken place and I had given the details. He had mentioned that no talks had taken place.

Shri Muthiah: Is it a fact that Mr. Thondaman, Leader of the Tamil settlers in Ceylon and Minister in the Ceylon Government now, wants reconsideration of the Indo-Ceylon Pact as the present Pact, according to his opinion, is not quite favourable to the Indian settlers and that fresh consultations for the revision of the terms of the Pact should be held before implementation takes place?

Shri Dinesh Singh: Yes, Sir; Mr. Thondaman has given expression to such views.

Mr. Speaker: Next question. Shri Vishwa Nath Pandey. . . . Shri Rameshwar Tantia.

श्री किशन पटनायक : अध्यक्ष महोदय, इस प्रश्न में मेरा भी नाम है और श्री मधु लिमये का भी नाम है। क्या आप हम को नहीं बुलायेंगे ? क्या हमारे शुप को बिल्कुल काट दिया गया है ?

अध्यक्ष महोदय : अगर माननीय सदस्यों के नाम रह गए हैं, तो यह बेरी गलती है। अगले सवाल में मैं उनको उन को बुला लूंगा।

Pak. Visas for Sikh Pilgrims

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- Shri Rameshwar Tantia:
 - Shri Vishwa Nath Pandey:
 - Shri Hukam Chand Kachhavalya:
 - *1125. Shri N. C. Chatterjee:
 - Shri Bade:
 - Shri Hari Vishnu Kamath:
 - Shri Kishen Pattnayak:
 - Shri Ram Sewak Yadav:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Pakistan Government had refused visas to 200 additional Sikh pilgrims to visit Punja Sahib near Rawalpindi on Baikhi Day in 1965; and

(b) if so, the reasons therefor and reaction of Government thereto?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) The reasons given by the Pakistan Government were the short notice given and the fact that the names of the pilgrim party leaders and the individual pilgrims had not been furnished to them. These reasons are unconvincing. The Pakistan Government have refused to agree to pilgrimages in the past even where adequate notice had been given. They have also agreed on previous occasions to the visits of pilgrim parties even before the names of the party leaders and the pilgrims were furnished to them.

Shri Rameshwar Tantia: What was the number of pilgrims coming to India and going to Pakistan in 1964?

Shrimati Lakshmi Menon: For this I want separate notice.

Shri Rameshwar Tantia: May I know if the Government feel that the reasons given by the Pakistan Government are not reasonable to give them visas for pilgrimage and to prohibit them, the Government of India will think that in the case of people coming from that side also they would consider that visas should not be given for this purpose?

Shrimati Lakshmi Menon: So far we have not taken any action. We have been very liberal in granting permission to come even when they do not abide by three months' notice.

श्री हुकम चन्द कच्छवाल : क्या यह बात सही है कि इन लोगों ने काफी दिन पहले बीसा के लिए एप्लीकेशन दी थी, सरकार को नाम दिये थे ? पिछले अनेकों सालों से इसी तरह से समय पर क्या एप्लीकेशन नहीं दी जाती रही है ? लेकिन इस बार पाकिस्तान की नीयत खराब थी, उसको भारत पर आक्रमण करना था और यह सोच कर कि ये लोग बहा जायेंगे तो पाकिस्तान का अंदरूनी भेद लायेंगे, इसलिए उनको बीसा नहीं दिया गया, क्या यह बात सही है ?

The Minister of External Affairs (Shri Swaran Singh): This question relates to the visa for an additional number of pilgrims. I think more than a thousand pilgrims were allowed to go and, I think, one of the hon. Members opposite also was in that party.

Shri Hari Vishnu Kamath: Is it not a fact that whereas Government has scrupulously honoured the Indo-Pakistan agreement in respect of Muslim shrines and monuments in India, the Pakistan Government has not done so in respect of Hindu and Sikh shrines and monuments in Pakistan and, if so, how often has the Pakistan Government's attention been drawn to this matter and with what result?

Shrimati Lakshmi Menon: Under the Agreement, three months' notice is required